

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 112**  
**(IB)-1600(PB)/2019**

**IN THE MATTER OF:**

Gurpreet Singh Vohra & anr.  
Vs.

.... Applicant/petitioner

Emmar MGF Land Ltd.

.... Respondent

**Order under Section 9 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 30.08.2019**

**Coram:**

**DR. DEEPTI MUKESH**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner

Mr. Aditya Parolia, Mr. Piyush Singh, Mr. Kumar Pradyuman, Ms. Aditi Sharma, Advs.

For the Respondent

Mr. A.S Chadhiok, Sr. Adv. with Mr. Virender Ganda, Sr. Adv. with Mr. Amar Gupta, Mr. Divyam Agarwal, Mr. Arjun Jain, Mr. Daksh Ahluwalia, Mr. Ritesh Kumar, Mr. Saumay Bhasin, Mr. Taran Singh, Mr. Sanchar Anand, Ms. Pallavi Kumar, Advs.

**ORDER**

Learned counsel for the petitioner states that the dispute has been amicably settled between the parties and he has instructions to apply for withdrawal of the petition.

Dismissed as withdrawn.

Sd/-

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**

Sd/-

**(Dr. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**